

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 810 of 2014

Laljee Mahto & Others Petitioners
Versus
The State of Jharkhand Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

08/10.09.2020

1. Learned counsel for the petitioners Mr. Bhaiya V. Kumar appears and submits that although he has recovered, but he is very tired today and is not in a position to argue the case. He seeks adjournment and submits that he shall argue the case on next Thursday i.e. on 17.09.2020 and a request has been made that this case may be taken up as the first case.
2. Mr. Bishwambhar Shastri, learned counsel appears on behalf of opposite party-State has no objection to the prayer made for adjournment.
3. Accordingly, the matter is adjourned and is directed to be posted on **17.09.2020** to be taken up as the first case.

(Anubha Rawat Choudhary, J.)

Mukul